

- (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6455/94]
- (c) (i) Statement regarding Review by the Government on the working of the Hindustan Cables Limited, Calcutta, for the year 1993-94.
- (ii) Annual Report of the Hindustan Cables Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6456/94]
- (d) (i) Statement regarding Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1993-94.
- (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 1993-94 alongwith Audited Accounts. [Placed in Library. See No. LT-6457/94]
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Central Manufacturing Technology Institute, Bangalore, for the year 1993-94. [Placed in Library. See No. LT-6458/94]

*Annual Reports and Reviews on the working of Central Institute of Tool design, Hyderabad; Central Institute of Hand Tools, Jalandhar for 1993-94 etc.*

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Tool Design Hyderabad, for the year 1993-94. [Placed in Library. See No. LT-6459/94]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions)

regarding Review by the Government on the working of the Central Institute of Hand Tools, Jalandhar, for the year 1993-94. [Placed in Library. See No. LT-6460/94]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1993-94. [Placed in Library. See No. LT-6461/94]

**Cable Television Networks (Regulations) ordinance, 1994 (No. 9 of 1994) Contingency Fund of India (Amendment) Ordinance, 1994 (No. 10 of 1994) etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): I beg to lay on the Table

A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:—

- (1) The Cable Television Networks (Regulation) Ordinance, 1994 (No. 9 of 1994) promulgated by the President on the 29th September, 1994. [Placed in Library. See No. L.T. 6462/94]
- (2) The Contingency Fund of India (Amendment) Ordinance, 1994 (No. 10 of 1994) promulgated by the President on the 10th October, 1994 [Placed in Library. See No. L.T. 6463/94]
- (3) The Industrial Development Bank of India (Amendment) Ordinance, 1994 (No. 11 of 1994) promulgated by the President on the 12th October, 1994. [Placed in Library. See No. L.T. 6464/94]
- (4) The Special Protection Group (Amendment) Ordinance, 1994 (No. 12 of 1994) promulgated by the President on the 16th November, 1994 [Placed in Library. See No. L.T. 6465/94]

14.08½ hrs.

#### Resignation by Member

MR. DEPUTY-SPEAKER: Let me make a small announcement.

I have to inform the House that the Speaker has received a letter dated 5th December, 1994 from Shri Vishwanath Pratap Singh, an elected Member from Fatehpur parliamentary constituency of Uttar Pradesh, resigning his seat in Lok Sabha. The resignation is written in his own handwriting, and was delivered to the Speaker in person. The

Speaker has accepted his resignation with effect from 6th December, 1994.

(Interruptions)

MR. DEPUTY SPEAKER: The House stands adjourned to meet again after one hour.

14.10 hrs.

The Lok Sabha then adjourned till ten minutes past Fifteen of the Clock.

15.13 hrs.

The Lok Sabha re-assembled at thirteen minutes past Fifteen of the Clock.

(Mr. Speaker in the Chair)

SHRI JASWANT SINGH (Chittorgarh): Mr. speaker, Sir, we appeal to the Government through you that even at this stage wherein the Government has moved from a good time to a fairly vague time about the middle of the Session, even if the Government were to specify a reasonable date by which this revised, wholly unsatisfactory revision, no doubt, whatever they are doing about this ATR, if they give us a specific enough date, then there are so many other issues that worry this House and we would like to pull the Government on those other issues also. The Government, by maintaining this kind of obstinate silence and lack of co-operation, is trying to get out of it. We request you to please extract a date from the Government.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): I hope, the hon. Member will revise his opinion about the nature of the ATR that is coming, as unsatisfactory. A reasonable leader like Shri Jaswant Singh Ji, to call a document as unsatisfactory without looking at it, is a little surprising. We will try and make it as satisfactory as possible. As far as the date is concerned, we shall try and present this modified Supplementary ATR by not later than 20th of this month.

15.15 hrs.

#### COMMITTEE ON GOVERNMENT ASSURANCES

##### Twenty-fourth, Twenty-fifth and Twenty-sixth Reports

SHRI V.S. VIJAYARAGHAVAN (Palghat): Sir, I beg to present the Twenty-fourth, Twenty-fifth and Twenty-sixth Reports (Hindi and English versions) of the Committee on Government Assurances.

15.16-1/2

#### STANDING COMMITTEE ON RAILWAYS

##### Seventh, Eighth, Ninth and Tenth Reports

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Railways (1994-95):

##### (1) Seventh Report on Ministry of Railways—'Passenger Amenities.' and

(Action taken by Government on the recommendation/ observations contained in the First Report of Standing Committee on Railways).

##### (2) Eighth report on Ministry of Railways — 'Doubling of Railway Lines and Metro Railways Project in Calcutta'.

(Action taken by Government on the recommendation/ observations contained in the Second Report of Standing Committee on Railways).

##### (3) Ninth Report on Ministry of Railways — 'Opening of New lines on Indian Railways'.

(Action taken by Government on the recommendation/ observations contained in the Fourth Report of Standing Committee on Railways).

##### (4) Tenth Report on Ministry of Railways 'Suburban Railways.'

(Action taken by Government on the recommendation/ observations contained in the Fifth Report of Standing Committee on Railways).

15.17 hrs.

#### MATTERS UNDER RULE 377

##### (i) Need to convert Palakkad Unit of the Instrumentation Company Ltd. in Kerala into an Independent unit

\*SHRI V.S. VIJAYARAGHAVAN (PALGHAT): The Palakkad unit of the Instrumentation Company Limited has been declared a sick unit along with the other units of the Company. Process has already been on under the Industrial Development Bank of India to rejuvenate the unit. It is a fact that the other units of the Company have been running at loss. However, the Palakkad unit has been making profit through all the years. In spite of this, the Palakkad unit is placed at par with the other loss-making units and included in the 'Revival Plans' of the Company. This is nothing but sheer injustice done to the active and energetic labourers employed in the Palakkad unit. These labourers should not be made to pay for the ineptitude of the other units. Palakkad unit does not require any revival plans. It is in perfect condition and fully operations.

I, therefore, request the Central Government to convert Palakkad unit into an independent unit with right to self-determination.

##### (ii) Need to increase Statutory Minimum price of Sugarcane

SHRI P.P. KALIAPERUMAL (CUDDALORE): Hon. Speaker, Sir, the area under sugarcane crop has been

\*Translation of the matter, originally raised in Malayalam.